

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 748 -780]

[Thursday, August 08, 2024/ Sravana 17, 1946 (Saka)

No. 748

Table Office (B)

Information/Documents to be furnished by Leaders of Legislature parties of Lok Sabha under the Anti-Defection Rules

Rule 3(1) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 requires the leader of each legislature party in Lok Sabha consisting of more than one member to furnish within thirty days after the first sitting of the House, or where such legislature party is formed after the first sitting, within thirty days after its formation, or, in either case within such further period as the Speaker, Lok Sabha, may for sufficient cause allow, the following information to the Speaker :-

- (i) statement (in writing) containing the names of members of such legislature party together with other particulars regarding such members as in Form-I set out for the purpose in Rules [copies thereof are available in Parliamentary Notice Office (PNO)];
- (ii) The names and designations of the members of such party who have been authorized by it for communicating with the Speaker for the purposes of these rules;
- (iii) A copy of the rules and regulations (whether known as such or as constitution or by any other name) of the political party concerned; and
- (iv) Where such legislature party has any separate set of rules and regulations (whether known as such or as constitution or by any other name), also a copy of such rules and regulations.

Rule 3(4) of the said rules provides that whenever any change takes place in the information furnished by the leader of the legislature party, he is required to inform the Speaker accordingly in writing, within thirty days thereafter.

Leaders of legislature parties in Lok Sabha who have not already furnished the requisite information are requested to furnish the same immediately.

2. Rule 3(2) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 provides that if a legislature party consists of only one member, such member is also required to furnish the rules, regulations (whether known as such or as constitution or by any other name) of the political party concerned. Rule 3(3) of the said Rules provides that in the event of any increase of the strength of such a legislature party, the leader of the party is also required to furnish other information in Form-I as in case of legislature parties having strength of more than one member. Rule 3(4) further

provides that any change in the information furnished earlier has to be intimated in writing to the Speaker.

Members of legislature parties in Lok Sabha consisting of only one member who have not already furnished the requisite information are requested to furnish the same immediately.

No. 749

MS Branch

Aadhaar Camp

An Aadhaar Camp for enrolment, updation and other related facilities will be set up for the facility of Members of Parliament from 05.08.2024 to 09.08.2024 from 1100 to 1700 hours (Lunch Break 1400 to 1430 hours) in Committee Room 'B', Ground Floor, Parliament House Annexe.

Members may like to avail the facility.

No. 750

Committee Branch-I

Election of one Member of Lok Sabha to the Committee on Official Language

In pursuance of motion moved in and adopted by the House on 08 August, 2024 for election of one member of Lok Sabha to the Committee on Official Language, the programme of election is notified as given below:-

No. of member to be elected	:	One
Last date for nomination	:	Friday, 09 August, 2024 (upto 1400 hours)
Last date for withdrawal	:	Friday, 09 August, 2024 (upto 1600 hours)
Date of election and venue	:	Will be notified during next session(if necessary)

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Government Bodies by means of single transferable vote, a member cannot propose her/his own nomination to a Government Body. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to the Government Body is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed "Withdrawal Form". In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to

give the notice of withdrawal under one's signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed "Withdrawal Form". The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nomination or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which does not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

No. 751

Committee Branch- I

Election of Members of Lok Sabha to the Government Bodies

The motions for election of two members each to the three Government Bodies *viz.* Tobacco Board, Agricultural and Processed Food Products Export Development Authority (APEDA) and Court of the Aligarh Muslim University were moved in and adopted by the House on 08 August, 2024. As the 2nd Session of the 18th Lok Sabha is scheduled to conclude on 12 August, 2024, the programme of elections in respect of these three Government Bodies will be notified during the next session.

No. 752

Committee Branch- I

Result of Election of one Member of Lok Sabha to the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences (NEIGRIHMS), Shillong

In connection with the election of one member of Lok Sabha to the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences (NEIGRIHMS), Shillong (motion in respect of which was adopted by the House on 02.08.2024), two nominations were received upto the date and time fixed for the purpose. Subsequently, one candidate withdrew her candidature from the election. The number of remaining candidate, thus, being equal to the number of member to be elected, Shri Saleng A. Sangma has been declared as duly elected to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong subject to the other provisions of the NEIGRIHMS, Rules.

Result of Election of two Members of Lok Sabha to the National Jute Board

In connection with the election of two members of Lok Sabha to the National Jute Board (motion in respect of which was adopted by the House on 05.08.2024), four nominations were received upto the date and time fixed for the purpose. Subsequently, two candidates withdrew their candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the National Jute Board subject to the provisions of the National Jute Board Act, 2008 and the Rules made thereunder:-

- (i) Shri Saumitra Khan
 - (ii) Prof. Sougata Ray
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Result of Election of two Members of Lok Sabha to the Employees' State Insurance Corporation

In connection with the election of two members of Lok Sabha to the Employees' State Insurance Corporation (motion in respect of which was adopted by the House on 05.08.2024), five nominations were received upto the date and time fixed for the purpose. Subsequently, three candidates withdrew their candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Employees' State Insurance Corporation subject to the provisions of the Employees' State Insurance Act, 1948 and the Rules made thereunder:-

- (i) Shri Praveen Khandelwal
 - (ii) Shri N. K. Premachandran
-

**Result of Election of two Members of Lok Sabha to the Central Advisory
Committee for the National Cadet Corps**

In connection with the election of two members of Lok Sabha to the Central Advisory Committee for the National Cadet Corps (motion in respect of which was adopted by the House on 02.08.2024), five nominations were received upto the date and time fixed for the purpose. Subsequently, three candidates withdrew their candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Central Advisory Committee for the National Cadet Corps subject to the provisions of the National Cadet Corps Act, 1948 and the Rules made thereunder:-

- (i) Dr. Angomcha Bimol Akoijam
- (ii) Shri Yogender Chandolia

Opening of Souvenir Shop in North Utility Area, Parliament House

Members are informed that a new Souvenir Shop has been made operational w.e.f 01.08.2024 in North Utility Area, near Entry/Exit Gate, Parliament House for sale of Souvenir Items and Parliamentary Publications. They are requested to utilise the facility.

**Distribution of copies of the publication "Members of Eighteenth
Lok Sabha: A Brief Introduction"**

Members are informed that Lok Sabha Secretariat has brought out Publication, "*Members of Eighteenth Lok Sabha: A Brief Introduction*" (English Version). The Publication contains synoptic bio-profiles of Members of the Eighteenth Lok Sabha along with their photographs. Members may kindly collect a complimentary copy from the Publications Counter, Lok Sabha, Parliament House.

**Orientation Programme For The Newly Elected Members Of The 18th Lok Sabha
(9th – 10th August 2024)**

An Orientation Programme for the Newly Elected Members of 18th Lok Sabha is being organized by Parliamentary Research and Training Institute for Democracies (PRIDE) of the Lok Sabha Secretariat on 9th – 10th August 2024 as per the following schedule:

1. Friday, 9th August 2024 (Day 1)

- (i) 6.15 PM to 7.15 PM: *“Inaugural Session”*
- (ii) 7.15 PM Session on “Legislative and Budgetary Process”

2. Saturday, 10th August 2024 (Day 2)

- (i) 11.15 AM Session on “Parliamentary Questions and Procedural Devices to Raise Matters in the House”
- (ii) 12.00 PM Session on “Digital Sansad: Online/Digital Facilities for Members of Parliament and Cyber Security & Support Services for Members of Parliament: Parliamentary Library; Audio Visual Services; E-Support and PRISM”
- (iii) 2.00 PM Session on “Members of Parliament Local Area Development Scheme (MPLADS)”
- (iv) 2.45 PM Session on “Committee System in Parliament”
- (v) 3.30 PM Session on “Parliamentary Privileges”
- (vi) 4.30 PM Session on “Facilities and Amenities for Members of Parliament; and Parliament Security and Related Information”
- (vii) 5.15 PM Session on “How to be an Effective Parliamentarian?”
- (viii) 6.15 PM *Valedictory Session*

The venue of the Programme is the Main Committee Room (MCR), Parliament House Annexe (PHA), Parliament Complex. Hon’ble Members are requested to kindly make it convenient to attend the Orientation Programme.

Exhibition by Parliament Museum and Archives

Parliament Museum and Archives has set-up an exhibition near the Main Committee Room in the Parliament House Annexe on the theme 'Journey of Parliamentary Democracy' showcasing, inter alia, group photographs of Members of Parliament from the first Lok Sabha onwards.

Members are requested to make it convenient to visit the exhibition.

Media Briefing Room in North Utility Building of Parliament House

Members are informed that a Media Briefing Room has been set up in Room no. 20 of the North Utility Building of Parliament House to facilitate the Members to give bytes/interviews to media.

2. Members may use the above facility as per their requirements.

Briefing Session for Members of Parliament

A Briefing Session is being organised for Hon'ble Members of Parliament on 09 August, 2024 in 'Sangoshthi - 2', First Floor, Parliament House, as per the following schedule:

Date	Time	Subject
09 August, 2024 (Friday)	09:30 a.m. to 10:30 a.m.	The Oilfields (Regulation and Development) Amendment Bill, 2024

The Briefing Session will also be available on webcast at <https://webcast.gov.in/parliament/>

Hon'ble Members are requested to kindly make it convenient to attend the Briefing Session.

**The Commission for Regulation and Development of Information Technology
Industry Bill, 2024 by Shri C.N. Annadurai, M.P.**

[Copy of Letter D.O. No. 4(11)/2024-Parl. dated 6 August, 2024 from Shri Ashwini Vaishnaw, Minister of Railways, Information and Broadcasting and Electronics and Information Technology to the Secretary General, Lok Sabha].

The President, having been informed of the subject matter of the Commission for Regulation and Development of Information Technology Industry Bill, 2024 by Shri C.N. Annadurai, M.P., recommends to the House for the consideration of the Bill under clause (3) of article 117 of the Constitution.

No. 763

Parliament Security Service

Security Arrangements in Parliament Estate

Members are requested to co-operate with the Security Staff on security duty in Parliament House Complex and show their Identity Cards on request.

To strengthen the security arrangements in Parliament House Complex, Door-frame Metal Detectors have been installed at various gates. Visitors accompanying Members of Parliament and former Members of Parliament are requested to pass through the Door-frame Metal Detector and may undergo physical search. The baggage, etc., being carried by them may also be scanned/ searched by the Security Staff.

Kind cooperation of Members is solicited.

No. 764

Parliament Security Service

Entry Regulations into the Central Hall, Samvidhan Sadan

Entry in Central Hall, Samvidhan Sadan is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even when accompanied by the Hon'ble Members of Parliament. This is in the interest of security in Parliament Estate.

Entry of Governors, Chief Ministers, Ministers of State Governments and Ex-MPs to the Central Hall, Samvidhan Sadan will remain open as in the past.

Kind cooperation of Hon'ble Members is solicited.

No. 765

Parliament Security Service

Restrictions on Admission into Lobby of the Lok Sabha during the Session

The admission to Lobby is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise: -

- i. Persons holding passes valid for "LOBBY";and
- ii. C.P.W.D. staff working in the Sansad Bhavan whose presence is functionally required in connection with the discharge of their official duties.

No. 766

Parliament Security Service

Carrying or Display of Fire Arms in Parliament Estate

The carrying or display of arms and ammunition in any part of the Parliament Estate is strictly prohibited. Only security personnel specifically deployed in the Parliament House with authorization from Parliament Security are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

No. 767

Parliament Security Service

Distribution of Literature, Pamphlets, Press Notes, Leaflets within the Precincts of the Parliament Estate

As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are prohibited inside the Parliament Estate.

Kind cooperation of Hon'ble Members is solicited.

Stoppage of Entry of Armed Escorts / P.S.O. coming to Parliament Estate

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

Speed Regulation of Vehicles entering Parliament Estate

With the installation of modern security gadgets in Parliament Estate, it is essential to observe certain speed regulations for vehicular movements within the Estate. The speed of vehicles may be kept restricted to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations while driving inside the Estate.

Kind cooperation of Hon'ble Members is solicited.

Advisory for Pedestrians regarding movement through Iron Gate No.1

Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements in the Parliament Estate. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are requested to use Ferry Services at this gate for their movement from the Iron Gate to Building Gates of Parliament Estate & back and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

Physical Check of Cars / Vehicles and Briefcases

For security reasons, Hon'ble Members are advised to check their cars and briefcases before coming to the Parliament Estate. In case of self-driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Self-driven Vehicle Parking at Red Cross Road/Raisina Road and lock the bicycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

Switching Off the Mobile Phones and Alarm Bell inside Lok Sabha Chamber

In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

Regulation of Vehicular Entry/Alighting/Parking Arrangement in Parliament Estate

All types of vehicles viz. Private cars of members, Taxis / Auto-rickshaws / Two-wheelers and other types of vehicles etc. without valid Parking Labels issued by Lok Sabha Secretariat will not be allowed entry inside the Parliament House precincts.

Members are informed that reception lounges have been established between Gates TKR-I & TKR-II and at IG-7 along with provision for ferry service to facilitate transportation to Parliament House, Samvidhan Sadan etc. Members using chauffeur driven cars are requested to alight at the newly constructed lounges at the locations referred to above and use battery operated cars for their movements to Parliament House / Samvidhan Sadan and back. This eco-friendly initiative will also contribute towards reducing congestion near Makar Dwar and its vicinity. Details about traffic movement plan and parking is given below:-

- (i) **Self-driven Vehicles Parking for MPs:** Outside South Utility at Raisina Road and North Utility of Sansad Bhavan at Red Cross Road respectively. Members can enter Parliament Estate through Reception Office from these parkings.

- (ii) **Chauffeur-driven Vehicles Parking for MPs:** Behind Rail Bhawan near Vijay Chowk outside and behind Parliament House Annexe at Gurudwara Rakabganj Road outside.
- (iii) Iron Gate-I and Talkatora Road I & II: Entry/ Exit of authorized labeled vehicles of Hon'ble Members as per practice in vogue.
- (iv) **Facility of Transit Lounge at Iron Gate No.7 (Vijay Chowk Side):** Alighting point of members outside the gate. Members can avail the facility of ferry car/e-vehicle/golf cart upto Makar Dwar of Sansad Bhavan or other buildings in PH Complex. For departure also, these vehicles will be available in front of Makar Dwar or Building Gate No.1 up to Transit Lounge.
- (v) **Facility of Transit Lounge at Talkatora Road:** Alighting point of members. Members can avail the facility of ferry car/e-vehicle/ golf cart upto Sansad Bhavan, Samvidhan Sadan and Parliament Library Building. For departure these vehicles will be available in front of Makar Dwar or Building Gate No.1 at Parliament House Complex upto Transit Lounge.

Kind cooperation of Hon'ble Members is solicited.

No. 774

Parliament Security Service

Issue of PA/PS Passes

Entry Pass for only one PA/PS for entry into Parliament Estate, valid for Session/ Inter Session period, is issued on an application made by the Member on a prescribed format available in Centralised Pass Issue Cell, North Utility Block at Red Cross Road. On every fresh appointment of the PA/ PS, Hon'ble MP's signature is mandatory in the register kept in CPIC.

The following supporting documents i.e. duly filled in prescribed form along with Character Verification Form, Undertaking by Hon'ble MP, two self-attested copies of Aadhaar {in case the applicant bears two addresses (Permanent & Correspondence), supporting documents for both the addresses, old PA Pass (in case of renewal/ change of PA) and one Passport size photograph are required. Entry Pass will be issued to PA/PSs only after verification of documents.

Hon'ble Members are requested to direct their drivers and PA/PSs to comply with security and traffic regulations. The drivers may also be directed to strictly adhere to designated circulation routes and park their vehicles at the specified parking areas.

Kind co-operation of Hon'ble Members is solicited.

No. 775

Parliament Security Service

Access Control of Vehicles

Modern Security Gadgets are installed in the vicinity of Iron Gates within the Parliament House Estate. These security gadgets, equipped with safety features, are designed to allow access to LMV-NT vehicles viz. Motor Cars, Jeeps, SUVs only. As an additional security feature, Radio Frequency Tags have been issued to all authorized vehicles and accordingly, access control of vehicles is regulated through RF Readers installed at the locations. To ensure safety and security of Members of Parliament, vehicles other than those in LMV-NT category viz. Motor Cars, Jeeps, SUVs (carrying authorized Car Parking Label and Radio Frequency Tag), will not be permitted to enter through Iron Gates of Parliament House Estate.

Kind co-operation of Members is solicited.

No. 776

Parliament Security Service

**Functioning of Reception Office and Centralised Pass Issue Cell
in Sansad Bhavan**

Hon'ble Members are informed that the Reception office and Centralised Pass Issue Cell (CPIC) Counters will remain functional at North Utility Block at Red Cross Road and South Utility Block of the Sansad Bhavan at Raisina Road (Opposite Rail Bhavan). The Reception Office and CPIC can be approached through roundabout at Rail Bhavan Red Cross Road & Raisina Road. This is in addition to the already existing arrangements in Parliament House Complex.

Kind co-operation of Hon'ble Members is solicited.

No. 777

Parliament Security Service

Guidelines for Operation of Security Gadgets in Parliament Estate

1. Modern Security Gadgets have been installed in the Parliament House Complex to restrict unauthorized entry.
2. A distance of at least five feet between two vehicles may be maintained while crossing the Boom Barrier as the system allows clearance of only one vehicle at a time. In case any vehicle accidentally hits the Boom Barrier, the driver must **STOP** the vehicle immediately.
3. Kindly adhere to the speed limits displayed at appropriate locations while entering through security gadgets. Members are requested to brief their drivers accordingly.
4. Occupants of vehicles are to be identified at the second Boom Barrier. Members are accordingly requested to stop for checking at Boom Barrier-II.
5. It may be ensured that the speed of the vehicle does not exceed 10 kmph till the vehicle crosses the last gadget at the Iron Gates. The gadgets are designed in such a manner that they may get activated immediately in an emergency. In case the speed of vehicles exceeds the speed limit of 10 kmph, it may be difficult for the

person driving the vehicle to bring the vehicle to a safe halt. **Impact against the Tyre Killers and Road Blockers can cause serious damage to the vehicle and injuries to the occupants.**

6. Security Power Fence (SPF) has been installed in the entire perimeter of PH Complex. The power fence will give a deterrent shock (as per internationally permissible standards) to any person coming in contact with the fence. Kindly avoid coming close to the power fence.
7. In case Bollards are being lowered for giving passage to bigger vehicles, the vehicles, which are following such big vehicles, should wait till the Bollards are fully raised and clearance given by the security official at the spot.
8. Pedestrians are requested not to walk over the security gadgets which are installed on road. It may cause grievous hurt in case of sudden activation.
9. Walking on foot behind a vehicle crossing a Boom Barrier is dangerous. The Boom will suddenly hit the person, once the vehicle cross the Boom Barrier. Use only pedestrian path near Boom Barrier.
10. Hon'ble Members are requested to keep Alarm / Reminder Tones of their mobile phones in OFF mode to maintain the decorum in the House and as a consideration to fellow members.

Kind co-operation of Hon'ble Members is solicited.

No. 778

Parliament Security Service

Entry Regulations in the Sansad Bhavan

The entry regulations in the Sansad Bhavan will be as under:

MAKAR DWAR (Opposite Building Gate No. 1 Samvidhan Sadan)	:	Hon'ble Members of Parliament
GAJ DWAR (Towards Iron Gate No. 2)	:	Ceremonial Gate/VVIP Gate
HANS DWAR (Near North Utility Block adjacent to Red Cross Road)	:	Hon'ble Speaker/Ministers/MPs
GARUD DWAR (Towards round about Rail Bhawan)	:	Officials,Media,Visitors coming to Lok Sabha Galleries and Material gate
SHARDUL DWAR (Near South Utility Block adjacent to Raisina Road)	:	Hon'ble Ministers/MPs/Officials/Media and Visitors coming to Rajya Sabha Galleries
ASHVA DWAR (Towards Iron Gate No. 1)	:	Hon'ble Chairman/ Deputy

Chairman, Rajya Sabha

Entry in the Sansad Bhavan is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of Parliament and PH Estate.

Kind cooperation of Hon'ble Members is solicited.

No. 779

Parliament Security Service

Show Round of Visitors to Parliament House during Inter-Session Period

The Show Rounds of Parliament House to the visitors will be arranged as usual on all working days during *Inter-Session* period between 1030 hrs. and 1730 hrs. except during weekend, Gazetted Holidays and 05 working days prior to the commencement of the Session due to administrative and security concerns. During inter-session period Group Show round are restricted to maximum 50 persons in one requisition and request for the same should reach 3 working days prior to the visit for verification of antecedents. Show round will not be conducted if the verification is not received or received with adverse remarks. Show rounds are restricted 05 days before the commencement of the Session till the adjournment *sine die* of the Session.

Kind co-operation of Members is solicited.

No. 780

Parliament Security Service

Issue of Visitors' Gallery Passes during Session Period

Hon'ble Members are informed that total five (5) visitors' passes per member per day will be issued and only 02 visitors in a single time slot will be accommodated due to limited seating arrangements in the public gallery during the proceedings of Lok Sabha.

1. Members are requested to provide correct addresses, contact numbers, copies of the Aadhar card of the guests/visitors with the application form for issuing of public gallery passes.
2. Members of Parliament are requested to send the request of sponsored visitors/ guests at least three (3) working days before their scheduled visit for verification.
3. Passes are issued on first cum first served basis as the seating capacity in the visitor gallery is limited.
4. Group passes and same day passes for the Visitors' Galleries are discontinued due to security reasons.
5. Gallery Passes will be issued subject to the completion of verification of character and antecedents through local police/state police. Passes will not be issued in the absence of verification or in case of an adverse remark. All visitors will be subjected to thorough security checks as per norms.

6. Members may avail of the online mode of application for issue of Gallery Passes by accessing <https://darshan.sansad.in> and login through members login credentials followed by steps mentioned therein. In case of any difficulty in accessing the portal, Members may kindly contact (i) Shri Divyansh Sharma: 9560 924 942 and (ii) Shri Dheeraj Chamyal: 9717 494 836.
7. Members may also avail offline mode of application by downloading Public Gallery (Visitors Card) applicant form from <https://sansad.in/ls/download>. Gallery passes forms are also available at CPIC, North Utility Block at Red Cross Road and South Utility Block at Raisina Raod. **However, the visitors are allowed entry from South Utility Reception only.**

STEPS INVOLVED IN ONLINE APPLICATION AND ACCESS OF VISITOR'S PROTOCOL IN THE VISITORS' MANAGEMENT SYSTEM

1. QR Code Approval:

Upon approval of Lok Sabha/ Rajya Sabha Visitors' Gallery visit, the visitor will receive a QR code on his/her mobile phone, as entered in the online application form.

2. Visit Day Protocol:

On the day of scheduled visit, the visitor will present the QR code (hard copy to be arranged by visitor) at the respective Lok Sabha / Rajya Sabha counter at the South Utility Reception along with original Aadhar card for spot verification.

3. Verification and Smart Visitors' Gallery Card Issuance:

After verification of credentials by the Reception Officer, the Issuing Authority at the Reception Counter will take a biometric impression & photograph of the visitor and issue a Smart Visitors' Gallery Card to the visitor.

4. Access to Visitors' Gallery with Smart Card:

To access the Lok Sabha/Rajya Sabha Visitors' Gallery, the visitor will be required to tap the Smart Visitors' Gallery Card and submit their Biometric impression simultaneously at each Flap Barrier along the designated route.

5. Smart Visitors' Gallery Card Deposit during Exit :

Upon completion of the visit, the visitor will proceed to the exit gate at the South Utility Block and tap the Smart Visitors' Gallery Card at the exit point Flap Barrier to gain exit. The Smart Visitors' Gallery Card must be compulsorily handed over to the Security Officer deployed at the Exit Gate.

6. Non-deposition of Smart Visitors' Gallery Card :

Failure to hand over the Smart Visitors' Gallery Card upon completion of the visit may lead to permanent debarment of the visitor from entering the Parliament House precincts.

Kind co-operation of the Hon'ble members is solicited.

UTPAL KUMAR SINGH
Secretary General